

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 04.05.2016

OA No. 291/00284/2016

Mr. Vikas Kabra, counsel for applicant.

1. Heard. When the matter came up for admission today, counsel for applicant submitted that vide impugned orders dated 23.01.2015 & 20.06.2015 (Annex. A/1), the claims for medical reimbursement of the applicant for treatment which he undertook for heart surgery in Narayana Multispecialty Hospital, Jaipur, from 21.06.2014 to 29.06.2014 have been rejected on the ground that the said hospital was not recognized and that the case was not of genuine emergency. Counsel for applicant, however, submitted that the treatment undertaken by the applicant was in genuine emergency and subsequently the Narayana Multispecialty Hospital, Jaipur, now Narayana Hrudayalaya Hospital Jaipur has also been recognized, as may be seen from Annexure A/8 and the All India Pensioners Association of BSNL has recommended his case (Annexure A/9) and the applicant has himself submitted an appeal/representation against the rejection of his claim for medical reimbursement, before the Chief General Manager, BSNL, Rajasthan Telecom Circle, Jaipur (respondent no. 1) vide his appeal / application dated 06.01.2016 (Annex. A/10) but no decision has so far been taken and the same is still pending.

2. Considered the aforesaid submissions and perused the record with the valuable assistance of counsel for applicant. It is noted that the applicant has filed an appeal dated 06.01.2016 (Annexure A/10) against the rejection of his claim for medical reimbursement and the

same is pending with the respondent no. 1. In view of appeal/representation pending with respondent no. 1, it is deemed appropriate to dispose of this OA at admissions stage itself, without going into the merits of the case lest it prejudice the case of either side, with certain directions. Accordingly, it is directed that the respondent no. 1, before whom the appeal/representation dated 06.01.2016 (Annexure A/10) has been submitted by the applicant, may consider and decide the same as per law within a period of one month from the date of receipt of a copy of this order. The applicant is also directed to submit a copy of this order along with a complete copy of the OA/paper book before the respondent no. 1 at the earliest to enable him to take expeditious decision on the appeal/ representation pending before him.

3. In view of the limited relief being granted, the requirement of issue of notices to the respondents is dispensed with.

The Original Application is disposed of as above, with no order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Kumawat